

ITEM NO.3

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31926/2017

(Arising out of impugned final judgment and order dated 01-10-2015 in CMWP No. 50695/2008 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DUNGAR SINGH & ANR.

Respondent(s)

Date : 29-10-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. Rajiv Dubey, Adv.
Mr. Jitendra Kumar Tripathi, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Neeraj Kumar Sharma, AOR
Mrs. Priyanka Dixit, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice both on the application for condonation of delay as well as on the special leave petition.

In the meantime, there shall be stay of the operation of the impugned judgment and order.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER

